
(2020) 04 CHH CK 0044

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 2018 Of 2020

Radhe Krishna
Kashyap

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: April 9, 2020

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 439#Indian Penal Code, 1860 " Section 34,
409, 420, 467, 468, 471

Citation: (2020) 04 CHH CK 0044

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Shashank Thakur, Himanshu Sinha, H.S. Ahulwalia

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

1. Heard.

2. This is an application filed under Section 439 of the Code of Criminal Procedure for grant of regular bail to the applicant, who has been arrested in

connection with Crime No.61/2009, registered at Police Station Lundra, Dist. Surguja (CG) for the offence punishable under Sections 420, 409, 467,

468, 471, 34 of the Indian Penal Code.

3. Applicant, presently aged about 59 years, was working as Deputy Director (Agriculture) at the relevant time when he committed misappropriation

of Government funds to the tune of Rs.1,69,00,000/- for plantation of Jatropha Plant (Ratan Jot).

4. Learned counsel appearing for the State would oppose the bail application.

5. Considering the fact that the offences are triable by the Judicial Magistrate First Class and further considering the fact the applicant is in jail since

10-3-2020 and also considering the fact that the applicant is presently aged about 59 years, I am of the opinion that present is a fit case to release the

applicant on regular bail.

6. Accordingly, the bail application M.Cr.C.No.2018 of 2020 is allowed and the applicant is directed to be released on bail on his executing a personal

bond for a sum of Rs.50,000/- with one surety in the like amount to the satisfaction of the concerned on duty remand Magistrate. He is directed to

appear before the trial Court on each and every date given by the said Court.

7. Consequently, I.A.No.2 application for urgent hearing during the Lockdown period due to outbreak of COVID-19 Pandemic, stands disposed of.

8. Certified copy as per rules.